



**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 12<sup>TH</sup> DAY OF JANUARY, 2026**

**BEFORE**

**THE HON'BLE MR. JUSTICE R DEVDAS**

**WRIT PETITION NO. 24143 OF 2024 (KLR-RES)**

**BETWEEN:**

1. SMT. CHIKKANARASAMMA  
W/O LATE PAPANNA  
AGED ABOUT 75 YEARS
2. SMT. SHANTHALA  
D/O RAMANNA  
AGED ABOUT 38 YEARS
3. SRI. RAMAPPA  
S/O KUNTA RAMAPAP  
AGED ABOUT 59 YEARS
4. SRI. GANGAPA  
S/O KUNTGA RAMAPPA  
AGED ABOUT 58 YEARS
5. SMT. OBBALAKKA  
D/O KUNTA RAMAPPA  
AGED ABOUT 59 YEARS
6. SRI. NARASIMHA  
S/O KUNTA RAMAPPA  
AGED ABOUT 43 YEARS

R/AT ARE RESIDING AT  
MANCHENALLI VILLAGE AND HOBLI





GOWRIBIDANUR TALUK  
CHIKKABALLAPURA DISTRICT - 561 211.

...PETITIONERS

(BY SRI. CHOKKAREDDY, ADVOCATE)

**AND:**

1. STATE OF KARNATAKA  
REPTS BY PRINCIPAL SECRETARY,  
REVENUE DEPARMENT,  
M.S. BUILDNG, AMBEDKAR BEEDHI  
BEGNALRUU - 560 001.
2. DEPUTY COMMISSIONER  
CHIKKABALLAPURA DISTRICT,  
SIDLAGHATTA MAIN ROAD  
CHIKKABALLAPURA - 562 101.
3. ASSISANT COMMISSIONER  
CHIKKABALLAPURA SUB DIVISON  
CHIKKABALALPURA - 562 101.
4. TAHSILDAR  
GOWRIBIDANUR TLAUK  
GOWRIBIDANUR - 561 208.
5. SRI. A. BALAKRISHNAPPA  
S/O HAVALUKONDAPPA  
AGED ABOUT 50 YEARS  
R/AT ADHEKOPPA VILLAGE  
MACHENAHALLI HOBLI,  
GOWRIBIDANUR TALUK - 561 208.
6. SRI. H.N. NARAYANA  
S/O NARASIMHAPPA



AGED ABOUT 48 YEARS  
R/AT HONNAPPANAHALLI VILALGE  
MANCHENALLI HOBLI  
GOWRIBIDANUR TALUK - 561 208.

...RESPONDENTS

(BY SMT. NAVYA SHEKHAR, AGA FOR R1 TO R4)

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH ANNEX-A, NOTICE DTD. 16.07.2024, ISSUED BY THE R-2 IN RA.42/2024-25 IN RESPECT OF SY.NO. 344/1 MEASURING 2 ACRE 8 GUNTAS, SITUATED AT MACHENAHALLI VILLAGE, HOBLI AND TALUK, CALLING UPON THE PETITIONERS FOR ENQUIRY IS ILLEGAL AND CONTRARY TO LAW AS PER ORDER ANNEX-E DTD. 06.07.2021 BY THE R-4 IN RRT.DIS.191/2019-20 AND ORDER PASSED BY THE R-3 IN R.A.(GOU)398/2021-22 DTD. 18.04.2022 AS ANXN-F BY ALLOWING THE WRIT PETITION AND ETC.,

THIS PETITION, COMING ON FOR PRELIMINARY HEARING, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE R DEVDAS

**ORAL ORDER**

Learned Additional Government Advocate takes notice for respondent Nos.1 to 4. Notice to respondent Nos.5 and 6 is not necessary for the following reasons.



2. Learned Additional Government Advocate raises a preliminary objection that the petitioners are challenging Annexure-A, which is a notice issued by the Deputy Commissioner, Chikkaballapura District, in a proceedings under Section 136(3) of the Karnataka Land Revenue Act, 1964. Therefore, it is submitted that such a notice issued by the competent authority cannot be challenged before this Court and the petitioners will have to appear before the Assistant Commissioner and contest the matter.

3. Upholding the submissions of the learned Additional Government Advocate, the writ petition stands dismissed while reserving liberty to the petitioners to approach the Deputy Commissioner to file their objections and contest the matter.

**Sd/-**  
**(R DEVDAS)**  
**JUDGE**

rv  
List No.: 1 Sl No.: 7  
CT: BHK